

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 19TH OCT., 1977.

NOTIFICATION
INCOME TAX

No.2018 (F.No.404/57/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises, S/Shri Basudha Bn. Saha, Pulin Behari Roy, T.K. Chakraborty, S.K. Bose, G.C. Halder, N.P. Mutt, C.R. Das, S.K. Dey, Bijoy Kumar Chakraborty and Tapan Kumar Chakraborty being gazetted officers of the Central Government, to exercise the powers of Tax Recovery officer under the said Act.

2. This Notification shall come into force with effect from the date S/Shri Basudha Bn. Saha, Pulin Behari Roy, T.K. Chakraborty, S.K. Bose, G.C. Halder, N.P. Mutt, C.R. Das, S.K. Dey, Bijoy Kumar Chakraborty & Tapan Kumar Chakraborty take/over charge as Tax Recovery Officer.

sd/-
(H. VINAYAKARAMAN)
DY. SECRETARY TO THE GOVT. OF INDIA

The Manager,
Government of India Press,
New Delhi.

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AUTOMATISED FOR ISSUE:

No.CC/ITCC/1958/477/RSP/77.

g. s. s. s.
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